

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.177/2007
This the 09th day of January 2008

HON'BLE MR. M. KANTHAIH, MEMBER JUDICIAL.

Ashwani Srivastava, son of late K.C. Srivastava, Sr. Sleet. At HIS
GEENI, Lucknow Resident of Birg Vihar, Telibagh, Post Khirlea
near Mukesh Atta Chakee, Lucknow.

...Applicant.

By Advocate: Shri A.K. Agnihotri.

Versus.

1. Union of India, through its Secretary, Ministry of Defence, New Delhi.
2. The Engineer in Chief Garrison Engineer EM 36 Lal Bahadur Shastri Marg, Lucknow.
3. The Chief Engineer, Head Quarter, Central Command, Lucknow Zone, Lucknow.

By Advocate: Shri Atul Dixit for Shri K.K. Shukla.

ORDER (Oral)

BY HON'BLE MR. M. KANTHAIH, MEMBER JUDICIAL.

Heard Shri A.K. Agnihotri, the learned counsel for the applicants and Shri Atul Dixit for Shri K.K. Shukla, the learned counsel for respondents.

2. The applicant has filed this O.A. to issue direction to the respondents for his appointment on compassionate ground and also contended that inspite of his representation dated 10.5.2005 covered under (Annexure-5) and subsequent Legal Notice dated 17.10.2006 covered under (Annexure-1) are still pending for consideration.

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3. The respondents who have filed Counter Affidavit, stating that the representations of the applicant are still pending for consideration.

4. In view of the above circumstances, the OA is disposed of with a direction to the Respondent No.2 & 3 to disposed of the pending representation of the applicant dated 10.5.2005 covered under (Annexure-5) and subsequent Legal Notice dated 17.10.2006 covered under (Annexure-1) and to pass ~~orders~~^{reasoned} as per the rules and regulations within a period of three months from the date of the receipt of the certified copy of this order. No order as to costs.

(M. KANTHAIAH)
MEMBER (J)

09.01.2008

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